

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

Date of order : 23.05.2000

R.A. No. 06/1996

in

O.A. No. 104/1995

1. Union of India through Secretary, Ministry of Telecommunications, Sanchar Bhawan, New Delhi.
2. The Chief General Manager Telecom, Sardar Patel Marg, 'C' Scheme, Jaipur.
3. The Superintending Engineer (C), Telecom, Civil Circle, 5-A, Jamna Lal Bajaj Nagar, 'C' Scheme, Jaipur.

... Applicants.

versus

Shri P.P. Sethi son of Shri N.D. Sethi aged about 42 years, resident of A-296, J.D.A. Colony, Malviya Nagar, Jaipur, at present employed on the post of Section Supervisor in the Office of Executive Engineer, Telecom, Civil Division, Opposite All India Radio, Ravindra Bhawan, M.I. Road, Jaipur.

... Respondent.

Mr. Hemant Gupta, Advocate, Brief holder for Mr. M. Rafiq, Counsel for the applicants.

None is present on behalf of the respondent.

CORAM:

Hon'ble Mr. Justice B.S. Raikote, Vice Chairman.

Hon'ble Mr. N.P. Nawani, Administrative Member.

: O R D E R :

(Per Hon'ble Mr. Justice B.S. Raikote)

This R.A. is filed for review of the order passed by this Tribunal on 14.3.95 passed in OA No. 104/95. This R.A. is filed on 9.1.96, whereas the order under review is dated 14.3.95. Thus, it is clear that the R.A. is not filed within 30 days from the date of issue of the

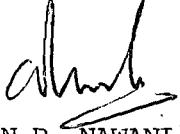


original order. They have filed an M.A. No. 69/96 for condonation of delay, saying that the order under review was passed without any notice to them and they came to know of the said order only on the basis of the representation filed by the respondent (applicant in O.A.). Accordingly, the present applicants have preferred this Review Application. Having regard to the affidavit given by the applicants, we think it appropriate to allow the M.A. for condonation of delay. The M.A. No. 69/96 is accordingly allowed.

2. On merits, we find that the order under review simply directed the present applicants to consider the representation filed by the respondent (applicant in OA). If that is so, there was no positive direction in favour of the applicant in the O.A. Though in the order, a reference was made to the judgements rendered by the C.A.T, Bangalore Bench and Hyderabad Bench, but no finding is given in that order. This fact goes to show that that the present applicants were directed to decide the representation filed by the respondent (applicant in OA) in accordance with law.

3. In this view of the matter, there is no error apparent on the face of the record. Accordingly, we pass the order as under:-

"Review application is dismissed".


(N.P. NAWANI)
Adm. Member


(B.S. RAIKOTE)
Vice Chairman

cvr.